1	2	3	4	5
25.	Tamil Nadu	18	7	11
26.	Tripura	2	2	0
27.	Uttar Pradesh	999	419	580
28.	Uttarakhand	27	6	21
29.	West Bengal	44	22	22
	ALL INDIA	2574	1049	1525

Review of implementation of MGNREGA

3094. SHRI Y.S. CHOWDARY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government has proposed to review the implementation of the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA);
 - (b) if so, the details thereof;
 - (c) if the review has already been done, what are the observations made therein; and
 - (d) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (d) The Ministry regularly reviews the implementation of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA). The following mechanism has been put in place to monitor its implementation across the country. Independent Monitoring and verification by National Level Monitors (NLMs) and Area Officers is carried out in cases of specific complaints. Central teams headed by senior officers of the Ministry are deputed to look into serious issues. Visits are also undertaken by members of Central Employment Guarantee Council to review performance. Performance of all schemes of the Ministry including MGNREGA is reviewed with all States/UTs in the meetings of the Performance Review Committee (PRC) held on quarterly basis. The last PRC was held on 17.11.2011. The findings and reports of such review meetings and visits are shared with the concerned States/UT Governments for follow up action as implementation of MGNREGA is done by the States/UT Governments in accordance with the Schemes formulated by the as per provisions of the Act.

Rights of displaced in proposed Land Acquisition Bill

3095. SHRI HUSAIN DALWAI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether there is any provision in the proposed new land acquisition, resettlement and rehabilitation Bill to recognize the rights of those already displaced in the name of development;
- (b) whether there is any provision to address the issue of land alienation particularly in tribal regions; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) Clause 24 of "The Land Acquisition, Rehabilitation and Resettlement Bill, 2011" provides that in any case where a notification under section 4 of the Land Acquisition Act, 1894 was issued before the commencement of this Act but the award under section 11 thereof has not been made before such commencement, the process shall be deemed to have lapsed and the appropriate Government shall initiate the process for acquisition of land afresh in accordance with the provisions of the new Act and where possession of land has not been taken, regardless of whether the award under section 11 of the Land Acquisition Act, 1894 Act has been made or not, the process for acquisition of land shall also be deemed to have lapsed and the appropriate Government shall initiate the process of acquisition afresh in accordance with the provisions of the new Act.

(b) and (c) Land and its management falls within the legislative and administrative jurisdiction of the State Governments as provided under Entry No. 18 of State List (List II) of the Seventh Schedule to the Constitution. Various States have enacted their own laws to prevent alienation of tribal lands.

Changes in norms of PMGSY roads

3096. SHRI K.N. BALAGOPAL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government is reconsidering the norms of Pradhan Mantri Gram Sadak Yojana (PMGSY) scheme; and
 - (b) if so, the main changes proposed?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Based on feedback from the States and on the basis of experience gained during the implementation of the programme, modifications/amendments to the Pradhan Mantri Gram Sadak Yojana (PMGSY) are issued.

The initial guidelines were issued at the time of launch of the programme. However, detailing of guidelines was worked out during the year 2001-02 and detailed guidelines were issued in January, 2003. The same was modified in November, 2004 addressing various issues and thereafter certain amendments have been issued.